

30.11.2015 ✓

List has been revised.

For Applicant: None.

For Respondents: Sri P.K. Tiwari

O.A. No. 20 of 1996 filed by one Sri V.R. Sahu, was finally allowed vide order dated 24.4.2000 through which the Tribunal quashed the disciplinary proceedings including the chargesheet and observed that the applicant shall be entitled to consequential benefits to which he may be found entitled due to quashing of the proceedings. Sri P.K. Tiwari, learned counsel appearing on behalf of the respondents submits that in pursuance of the order of this Tribunal, the respondents have fully complied with the order and amount of Rs. 3,08,636/- has also been paid to the applicant. Apart from this, applicant- V.R. Sahu also expired on 22.8.2015. Since the order passed by the Tribunal has been fully complied with as such nothing remains to be adjudicated in the instant Contempt petition. Accordingly, CCP is dismissed and notices issued to the respondents are discharged.

J. Ch

(Ms. Jayati Chandra)

Member (A)

Girish/-

N.K.

(Navneet Kumar)

Member (J)

ccp
ccp by jayati chandra
dated 30.11.15
for navneet kumar
02.12.15